

[Mr. Deputy-Speaker]

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

SHRI KANWAR LAL GUPTA : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of Section 43)

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI KANWAR LAL GUPTA: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 75 and 164)

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI KANWAR LAL GUPTA : I introduce the Bill.

INCOME-TAX (AMENDMENT) BILL*

(Amendment of section 80 C)

SHRI S. S. KOTHARI (Mandsaur) : I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill further amend to Income-tax Act, 1961."

The motion was adopted.

SHRI S. S. KOTHARI : I introduce the Bill.

PUBLIC UNDERTAKINGS (COMPULSORY APPROVAL OF AGREEMENTS)
BILL *

SHRI S. S. KOTHARI : (Mandsaur) : I beg to move for leave to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto."

The motion was adopted.

SHRI S. S. KOTHARI: I introduce the Bill.

GOLD (CONTROL) AMENDMENT
BILL*

(Amendment of sections 16, 27, etc.)

SHRI B. K. DASCHOWDHURY (Cooch-Bihar) : I beg to move for leave

to introduce a Bill to amend the Gold (Control) Act, 1968.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Gold (Control) Act, 1968."

The motion was adopted.

SHRI B. K. DASCHOWDHURY : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of articles 32 and 226)

SHRI TENNETI VISWANATHAM (Visakhapatnam) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI TENNETI VISWANATHAM : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Eighth Schedule)

श्री भोगेन्द्र झा (जयनगर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री भोगेन्द्र झा : मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT) BILL*
(Amendment of article 240 and First Schedule)

SHRI B. K. DASCHOWDHURY (Cooch-Behar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI B. K. DASCHOWDHURY : I introduce the Bill.

FOOD CORPORATIONS (AMENDMENT) BILL*
(Substitution of section 34)

SHRI C. C. DESAI (Sabarkantha) : I beg to move for leave to introduce a Bill further to amend the Food Corporations Act, 1964.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Food Corporations Act 1964."

The motion was adopted.

SHRI C. C. DESAI : I introduce the Bill.